

VIDHAN SABHA QUESTION

Name of Department : MPP & Power
Starred Question No. : 4993
Date of Reply : 09/03/2022
Subject : Pending Bills
Asked by : Sh. Sunder Singh Thakur (Kullu)
Concerned Minister : MPP & Power Minister

	Question	Reply
(a)	how much amount of electricity bills are pending in HP State Electricity Board, Kullu Division from various Departments and local bodies;	(a),(b) &(c) Information has been laid on the table of the house.
(b)	what measures will be taken to recover the dues; and	
(c)	what will be the consequences if bills are not paid by the defaulter Departments,Nagar Parishad and Nagar Panchayat; details be given?	

Information in respect of Starred Assembly Question No. 4993 asked by Sh. Sunder Singh Thakur(Kullu) regarding “Pending Bills”, fixed for reply on 09.03.2022:-

- (a) Electricity bills amounting to Rs. 1,56,49,347.50 are pending from various departments and local bodies in HPSEBL Division Kullu.
- (b) Notices are served to defaulter departments for clearing of outstanding bills.
- (c) After giving not less than 15 days of notice to the defaulting departments, if the bills are still not paid by the expiry of notice period, the HPSEBL may disconnect the supply to the consumer temporarily.

However as per the HPSEBL sales manual instruction No. 36.2, the in-charge of the sub-division is not empowered to disconnect the supply of essential services like LWSS, hospital and street light etc. in such cases, if payment is not received after the expiry of notice period, the case is submitted for approval of the competent authority of HPSEBL comprising Managing Director, Director (OP) and Director (Tech.) as members. After the approval of the competent authority meters of the defaulter departments shall be disconnected.
